

# ADD-ON COVERS (FG BHARAT LAGHU UDYAM SURAKSHA) WORDINGS

These are add on covers that extends the insurance cover that We give under the FG Bharat Laghu Udyam Suraksha. We give these add on covers if You have applied to and paid premium for the covers and We have accepted to give covers to You.

## 1) Involuntary Betterment

It is understood and agreed that in the event that new property of like kind and quality is not obtainable, property which is as similar as possible to that which has sustained damage and which is capable of performing the same function shall be deemed to be new property of like kind and quality and in no event shall this be considered as a betterment to the Insured.

In the event of replacement with new property, the Company will pay the cost of purchasing and installing technologically current equipment which is necessitated by incompatibility between new equipment installed to replace equipment which has sustained damage and undamaged existing equipment at the same or an interdependent location.

Provided always that

- a) damage was directly caused
- b) the Company shall be liable only for the amount sufficient to enable the Insured to resume operations in substantially the same manner as before the damage
- c) the Company shall be liable for only the difference between
- i) the highest sales value of the undamaged existing equipment at the same or interdependent location, and
- ii) the installed cost of the technologically current equipment.

Limit of Indemnity/Sum Insured – Up to 25% of Total Sum Insured (excluding stock)

Deductible: As per base product, "FG Bharat Laghu Udyam Suraksha

## 2) Immediate repair clause

It is agreed and declared that in case of loss the Insured, if they so elect, may immediately begin repair or reconstructions but such work at all times be open to supervision by the company and in case of dispute as to the cost of repairs and/or reconstruction the loss shall be settled in

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accordance with the terms of this policy, the sole object of this condition being not to deprive the insured from the use of operating properties which may be necessary to their business. Evidence of loss to be photographed and if any damaged items are replaced, the damaged item to be preserved for inspection by the surveyor.

Limit of Liability/Sum Insured – Up to 25% of Total Sum insured(excluding Stock)

Deductible: As per base product, "FG Bharat Laghu Udyam Suraksha

## 3) Escalation

In consideration of the payment of an additional premium amounting to 50% of the premium produced by applying the specified percentage to the first or the annual premium as appropriate on the under noted items(s) the Sum(s) Insured thereby shall, during the period of insurance, be increased each day by an amount representing 1/365th of the specified percentage increased per annum.

Item Number	Specified percentage increase per annum

Unless specifically agreed to the contrary the provisions of this clause shall only apply to the sums insured in force at the commencement of each period of insurance.

At each renewal date the insured shall notify the Insurers:-

- a. The sum to be insured under each item above, but the absence of such instructions the Sums Insured by the above items shall be those stated on the policy (as amended by the any endorsement effective prior to the aforesaid renewal date) to which shall be added the increases which have accrued under this Clause during the period of insurance upto that renewal date, and
- b. The specified percentage increase(s) required for the forthcoming period of insurance, but in the absence of instructions to the contrary prior to renewal date the existing percentage increase shall apply for the period of insurance from renewal.

All the conditions of the policy in so far as they may be hereby expressly varied shall apply as if they had been incorporated herein.

Escalation will apply to Building, Machinery and Accessories only and will not apply to Stock.

Limit of Liability/Sum Insured: - The selected percentage increase shall not exceed 25% of Total Sum Insured (excluding Stock)

Deductible: As per base product, "FG Bharat Laghu Udyam Suraksha



## 4) Brands and Labels

It is agreed and understood that otherwise subject to the terms, exclusions, provisions and conditions contained in the Policy or endorsed thereon and subject to the Insured having paid the agreed extra premium, the insurance shall be extended to cover the loss or damage to branded or labeled property insured by this Policy and the company elects to take all or any part of that property, the Insured may at the Company's expense:

- a) stamp "salvage" on the property or its containers; or
- b) remove or obliterate the brands or labels,

if doing so will not damage the property. In either event, the Insured must re-label such property or its containers to be in compliance with any applicable law. However the Insured will have the liberty to destroy the damaged articles in the presence of Insurer's representative if the Insured feels that the product can be misused by any one exposing the company to legal liabilities and penalties as per the prevailing law of the land.

This cover is applicable for finished goods only.

Limit of Liability/Sum Insured – Up to 25% of Finished Goods Sum Insured

Deductible: As per base product, "FG Bharat Laghu Udyam Suraksha

## 5) Additional custom duty

In consideration of the Insured having paid the additional premium, it is hereby declared and agreed that the Insured shall also be indemnified during the currency of the Policy, towards the additional Customs Duty amount stated (in respect of this endorsement) in the Schedule which may be incurred by the Insured over and above the Customs Duty amount taken into account in arriving at the sum insured of the affected items. The limit of liability will stand reduced by such Additional Customs Duty after occurrence of the claim unless reinstated by payment of an additional premium prescribed by the Company.

Limit of Liability/Sum Insured- Up to 25% of Total Sum insured or 5 Crores, whichever is less (excluding Stock).

Deductible: 5% of the admissible custom duty incurred in addition to the excess amount applicable for the affected item under the policy.



#### Grievances

If You have a grievance about any matter relating to the Policy, or Our decision on any matter, or the claim, You can address Your grievance as follows:

### 1. Our Grievance Redressal Officer

You can send Your grievance in writing by post or email to Our Grievance Redressal Officer at the following address:

You can directly contact our Grievance Redressal Officer at our Head office.

☐ You can email to : fggro@futuregenerali.in or call at: 7900197777

☐ You can write directly to our **Grievance Redressal Cell at our Head office:** 

Grievance Redressal Cell, Future Generali India Insurance Company Ltd.

Lodha I – Think Techno Campus, B Wing – 2nd Floor, Pokhran Road – 2, Off Eastern Express Highway Behind TCS, Thane West – 400607.

Please send your complaint in writing. You can use the complaint form, annexed with your policy.

Kindly quote your policy number in all communication with us. This will help us to deal with the matter faster

## 2. Consumer Affairs Department of IRDAI

- a. In case it is not resolved within 15 days or if You are unhappy with the resolution You can approach the Grievance Redressal Cell of the Consumer Affairs Department of IRDAI by calling Toll Free Number 155255 (or) 1800 4254 732 or sending an email to complaints@irdai.gov.in. You can also make use of IRDAI's online portal Integrated Grievance Management System (IGMS) by registering Your complaint at igms.irda.gov.in.
- b. You can send a letter to IRDAI with Your complaint on a Complaint Registration Form available by clicking here. You must fill and send the Complaint Registration Form along with any documents by post or courier to General Manager, Insurance Regulatory and Development Authority of India (IRDAI), Consumer Affairs Department- Grievance Redressal Cell, Sy.No.115/1,Financial District, Nanakramguda, Gachibowli, Hyderabad-500032.
- c. You can visit the portal http://www.policyholder.gov.in for more details.

## 3. Insurance Ombudsman

You can also approach the Insurance Ombudsman, depending on the nature of grievance and the financial implication, if any. Information about Insurance Ombudsmen, their jurisdiction and powers is available on the website of the Insurance Regulatory and Development Authority of India (IRDAI) at www.irdai.gov.in, or of the General Insurance Council at www.generalinsurancecouncil.org.in, the Consumer Education Website of the IRDAI at http://www.policyholder.gov.in, or from any of Our Offices.

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## Note: Insurer to give details of Insurance Ombudsmen.

Information about Us

## The Future Generali India Insurance Company Limited

Address Unit No. 801 & 802, Tower C, 247 Embassy Park, LBS Marg, Vikhroli (West),

Mumbai-400083

CIN: U66030MH2006PLC165287 Web: https://general.futuregenerali.in E-mail: fgcare@futuregenerali.in

Customer Service: 1800-220-233 | 1860-500-3333 | 022-67837800



## **GRIEVANCE REDRESSAL**

#### If you have a complaint or grievance you may reach us through the following avenues:

			Email	Fgcare@futuregenerali.in
HELP		1800-220-233 /		
	Help – Lines	1860-500-3333 / 022-67837800		
		022 07037000	Website	www.futuregenerali.in
	GRO at each Bra	nch Walk-in to any of our bra	anches and request to meet the	Grievance Redressal Officer (GRO).
Year 2				

#### What can I expect after logging a Grievance?

We will acknowledge receipt of your concern within 3 - business days.

Within 2 - weeks of receiving your grievance, we shall revert to you the final resolution.

We shall regard the complaint as closed if we do not receive a reply within 8 weeks from the date of receipt of response.

#### How do I escalate?

• You can directly contact our **Grievance Redressal Officer** at our Head office.

🛚 You can email to : fggro@futuregenerali.in or call at: 7900197777

#### What do I do, if I am unhappy with the Resolution?

You can write directly to our Customer Service Cell at our Head office::

ģ	Customer Service Cell, Future Generali India Insurance Company Ltd.
L	Lodha I – Think Techno Campus, B Wing – 2nd Floor, Pokhran Road – 2,
ustomer Service Cell	Off Eastern Express Highway Behind TCS, Thane West – 400607.
F	Please send your complaint in writing. You can use the complaint form, annexed with your policy.
k	Kindly quote your policy number in all communication with us. This will help us to deal with the matter faster
	istomer Service Cell

## What should I do, if I face difficulty in registering a grievance?

While we constantly endeavour to promptly register, acknowledge & resolve your grievance, if you feel that you are experiencing difficulty in registering your complaint, you may register your complaint through the IRDAI (Insurance Regulatory and Development Authority of India).

CALL CENTER: TOLL FREE NUMBER (155255)

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Future Generali India Insurance Co Ltd



• REGISTER YOUR COMPLAINT ONLINE AT: HTTP://WWW.IGMS.IRDA.GOV.IN/

#### Grievances of Senior Citizens:

We have established a separate channel to address the grievances of Senior Citizens. The concerns will be addressed to the Senior Citizen's channel for faster attention or speedy disposal of grievance, if any

#### Insurance Ombudsman:

If you are still dissatisfied with the resolution provided or if it is already 30 days since you filed your complaint, you can approach the office of insurance Ombudsman, provided the same is under their purview. The guidelines for taking up a complaint with the Insurance Ombudsman, along with their addresses are available on the consumer education website of the IRDAI. http://www.policyholder.gov.in/Ombudsman.aspx

For ease of reference, the list of Insurance Ombudsmen offices is as mentioned below.

Office of the	Contact Details	Areas of Jurisdiction
Ombudsman		
AHMEDABAD	Shri Kuldip Singh	Gujarat, UT of Dadra & Nagar Haveli, Daman and Diu
	Office of the Insurance Ombudsman,	Diu
	6th Floor, Jeevan Prakash Bldg, Tilak Marg, Relief	
	Road,Ahmedabad - 380001.	
	Tel nos: 079-25501201/02/05/06	
	Email: bimalokpal.ahmedabad@gbic.co.in	
BENGALURU	Smt. Neerja Shah	Karnataka
	Insurance Ombudsman Office of the Insurance Ombudsman	
	Office of the Insurance Ombudsman,	
	Jeevan Soudha Building,PID No. 57-27-N-19	
	Ground Floor, 19/19, 24th Main Road,	
	JP Nagar, Ist Phase,	
	Bengaluru – 560 078.	
	Tel.: 080 - 26652048 / 26652049	
	Email: <a href="mailto:bimalokpal.bengaluru@ecoi.co.in">bimalokpal.bengaluru@ecoi.co.in</a>	
BHOPAL	Shri Guru Saran Shrivastava	Madhya Pradesh & Chhattisgarh
	Insurance Ombudsman Office of the Insurance Ombudsman	
	Office of the Insurance Ombudsman,	
	Janak Vihar Complex, 2nd Floor,	
	6, Malviya Nagar, Opp. Airtel Office,	
	Near New Market,	
	Bhopal – 462 003.	
	Tel.: 0755 - 2769201 / 2769202	
	Fax: 0755 - 2769203	
	Email: <a href="mailto:bimalokpal.bhopal@ecoi.co.in">bimalokpal.bhopal@ecoi.co.in</a>	
BHUBANESHWAR	Shri Suresh Chandra Panda	Orissa
	Office of the Insurance Ombudsman,	
	62, Forest park,	
	Bhubneshwar – 751 009.	
	Tel.: 0674 - 2596461 /2596455	
1	Fax: 0674 - 2596429	
	Email: bimalokpal.bhubaneswar@ecoi.co.in	
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<b>Ombudsman</b> CHANDIGARH	Dr. Dinesh Kumar Verma Office of the Insurance Ombudsman,	Punjab, Haryana, Himachal Pradesh, Jammu &
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CHANDIGARH		Punjab, Haryana, Himachai Pradesh, Jammu &
	Office of the hisurance Offibuushian,	Kashmir, Chandigarh
	S.C.O. No. 101, 102 & 103, 2nd Floor,	Kasiiiii, Cilaliulgaiii
	Batra Building, Sector 17 – D,	
	Chandigarh – 160 017.	
	Tel.: 0172 - 2706196 / 2706468	
1	Fax: 0172 - 2708274	
	Email: bimalokpal.chandigarh@ecoi.co.in	
CHENNAI	Shri M. Vasantha Krishna	Tamilnadu, UT- Pondicherry Town and Karaikal
	Office of the Insurance Ombudsman,	(which are part of Pondicherry)
	Fatima Akhtar Court, 4th Floor, 453,	
	Anna Salai, Teynampet,	
	CHENNAI – 600 018.	
	Tel.: 044 - 24333668 / 24335284	
	Fax: 044 - 24333664	
	Email: bimalokpal.chennai@ecoi.co.in	
DELHI	Shri Sudhir Krishna	Delhi
	Office of the Insurance Ombudsman,	
	2/2 A, Universal Insurance Building,	
	Asaf Ali Road, New Delhi – 110 002.	
	Tel.: 011 - 23232481/23213504	
	Email: bimalokpal.delhi@ecoi.co.in	
	Email: omnalokpal.ucime@ccol.co.m	
GUWAHATI	Shri Kiriti .B. Saha	Assam, Meghalaya, Manipur, Mizoram,
	Office of the Insurance Ombudsman,	Arunachal Pradesh, Nagaland and Tripura
	Jeevan Nivesh, 5th Floor,	
	Nr. Panbazar over bridge, S.S. Road,	
	Guwahati – 781001(ASSAM).	
	Tel.: 0361 - 2632204 / 2602205 Email: <u>bimalokpal.guwahati@ecoi.co.in</u>	
HYDERABAD	Shri I. Suresh Babu	Andhra Pradesh, Telangana and UT of Yanam - a
	Office of the Insurance Ombudsman,	part of UT of Pondicherry
	6-2-46, 1st floor, "Moin Court",	,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
	Lane Opp. Saleem Function Palace,	
	A. C. Guards, Lakdi-Ka-Pool,	
	Hyderabad - 500 004.	
	Tel.: 040 - 67504123 / 23312122	
	Fax: 040 - 23376599	
	Email: <u>bimalokpal.hyderabad@ecoi.co.in</u>	
JAIPUR	Smt. Sandhya Baliga	Rajasthan
	Office of the Insurance Ombudsman,	
	Jeevan Nidhi – II Bldg., Gr. Floor,	
	Bhawani Singh Marg,	
	Jaipur - 302 005.	
	Tel.: 0141 - 2740363	
	Email: Bimalokpal.jaipur@ecoi.co.in	
ERNAKULAM	Ms. Poonam Bodra Office of the Insurance Ombudsman,	Kerala,
	2nd Floor, Pulinat Bldg.,	Lakshadweep,
	Opp. Cochin Shipyard, M. G. Road,	
	Ernakulam - 682 015.	Mahe-a part of Pondicherry.
	Tel.: 0484 - 2358759 / 2359338	,
	Fax: 0484 - 2359336	
	Email: bimalokpal.ernakulam@ecoi.co.in	

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Future Generali India Insurance Co Ltd



Office of the	Contact Details	Areas of Jurisdiction
Ombudsman		
KOLKATA	Shri P. K. Rath Office of the Insurance Ombudsman, Hindustan Bldg. Annexe, 4th Floor, 4, C.R. Avenue, KOLKATA - 700 072. Tel.: 033 - 22124339 / 22124340 Fax : 033 - 22124341 Email: bimalokpal.kolkata@ecoi.co.in	West Bengal, Sikkim, Andaman & Nicobar Islands.
LUCKNOW	Shri Justice Anil Kumar Srivastava Office of the Insurance Ombudsman, 6th Floor, Jeevan Bhawan, Phase-II, Nawal Kishore Road, Hazratganj, Lucknow - 226 001. Tel.: 0522 - 2231330 / 2231331 Fax: 0522 - 2231310 Email: bimalokpal.lucknow@ecoi.co.in	Districts of Uttar Pradesh: Laitpur, Jhansi, Mahoba, Hamirpur, Banda, Chitrakoot, Allahabad, Mirzapur, Sonbhabdra, Fatehpur, Pratapgarh, Jaunpur,Varanasi, Gazipur, Jalaun, Kanpur, Lucknow, Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki, Raebareli, Sravasti, Gonda, Faizabad, Amethi, Kaushambi, Balrampur, Basti, Ambedkarnagar, Sultanpur, Maharajgang, Santkabirnagar, Azamgarh, Kushinagar, Gorkhpur, Deoria, Mau, Ghazipur, Chandauli, Ballia, Sidharathnagar.
MUMBAI	Shri Milind A. Kharat Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S. V. Road, Santacruz (W), Mumbai - 400 054. Tel.: 022 - 26106552 / 26106960 Fax: 022 - 26106052 Email: bimalokpal.mumbai@ecoi.co.in	Goa, Mumbai Metropolitan Region excluding Navi Mumbai & Thane.
Noida	Shri Chandra Shekhar Prasad Office of the Insurance Ombudsman, Bhagwan Sahai Palace 4th Floor, Main Road, Naya Bans, Sector 15, Distt: Gautam Buddh Nagar, U.P-201301. Tel.: 0120-2514250 / 2514252 / 2514253 Email: bimalokpal.noida@ecoi.co.in	State of Uttaranchal and the following Districts of Uttar Pradesh: Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun, Bulandshehar, Etah, Kanooj, Mainpuri, Mathura, Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozbad, Gautambodhanagar, Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj, Sambhal, Amroha, Hathras, Kanshiramnagar,
Patna	Shri N. K. Singh Office of the Insurance Ombudsman, 1st Floor,Kalpana Arcade Building,, Bazar Samiti Road, Bahadurpur, Patna 800 006. Tel.: 0612-2680952 Email: bimalokpal.patna@ecoi.co.in	Bihar, Jharkhand.
Pune	Shri Vinay Sah  Office of the Insurance Ombudsman, Jeevan Darshan Bldg., 3rd Floor, C.T.S. No.s. 195 to 198, N.C. Kelkar Road, Narayan Peth, Pune – 411 030. Tel.: 020-41312555 Email: bimalokpal.pune@ecoi.co.in	Maharashtra, Area of Navi Mumbai and Thane excluding Mumbai Metropolitan Region.

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The updated details of Insurance Ombudsman are available on IRDAI website: www.irda.gov.in, on the website of General Insurance Council: www.generalinsurancecouncil.org.in, our website <a href="https://www.futuregenerali.in">www.futuregenerali.in</a> or from any of our offices.

STATUTORY NOTICE: "INSURANCE IS THE SUBJECT MATTER OF THE SOLICITATION"	
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